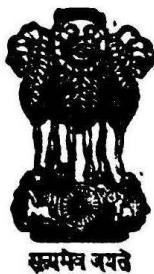


**COMMITTEE ON PRIVATE MEMBERS'
BILLS AND RESOLUTIONS**

**FIRST TO SIXTY SIXTH REPORTS
(ENGLISH VERSION)**



FIFTH LOK SABHA

COMMITTEE ON PRIVATE MEMBERS' BILLS AND RESOLUTIONS

FIRST REPORT

(Fifth Lok Sabha)

The Chairman of the Committee on Private Members' Bills and Resolutions having been authorised by the Committee to present the Report on their behalf present this First Report.

The Committee met on the 1st June, 1971, for—

(1) Allocation of time to part-discussed Resolution moved by Shri Murasoli Maran on the 2nd April, 1971.

Allocation of time to the Resolutions at item Nos. 2, 3 and 4 set down in the List of Business for Friday, the 4th June, 1971.

(2) Classification and allocation of time for discussion of Bills (*Vide Appendix*).

(3) Examination of the following Constitution (Amendment) Bills under Rule 294(1) (a) of the Rules of Procedure:—

(1) The Constitution (Amendment) Bill, 1971 (*Amendment of article 74*) by Dr. Karni Singh, Maharaja Martand Singh and Shri Fatesinghrao Gaekwad.

(2) The Constitution (Amendment) Bill, 1971 (*Amendment of article 324*) by Shri Shyamnandan Mishra.

Allotment of time to Resolutions

3. The Members concerned had been invited to present their views on their Resolutions before the Committee. Shrimati Mukul Banerji attended the sitting.

4. The Committee recommended the allocation of time as follows:—

(1) Part-discussed Resolution regarding Federal Debt Commission, moved by Shri Murasoli Maran on the 2nd April, 1971. 2 hours

(2) Resolution regarding Department of Social Welfare. 2 hours

(3) Resolution regarding National Liberation Movements Indo-China. 2 hours

(4) Resolution regarding Right to Property. 2 hours

Classification and allocation of time to Bills

5. The Members concerned had been invited to present before the Committee their views on their Bills. Sarvashri S. C. Samanta, Jagannathrao Joshi, Bharat Singh Chauhan, N. K. Sanghi and Yamuna Prasad Mandal (who is also a member of the Committee) attended the sitting.

6. After considering all aspects of the Bills, the Committee placed all the Bills in category 'B' and recommended allocation of time for each of these Bills as shown in column 5 of the Appendix.

Examination of Constitution (Amendment) Bills

7. The Members concerned had been invited to present before the Committee their views on their Bills. Shri Shyamnandan Mishra attended the sitting.

8. The Committee considered the Bills and arrived at the following findings as a result of the examination of the Bills:—

Findings of the Committee

(1) The Constitution (Amendment) Bill, 1971 (*Amendment of article 74*) by Dr. Karni Singh, Maharaja Martand Singh and Shri Fatesinghrao Gaekwad.

The Bill sought to insert an explanation at the end of article 74 in order to make it specific that the Prime Minister shall not be empowered or entitled to aid and advise the President in matters relating to appointment of a Judge of the Supreme Court under article 124.

After considering all aspects of the Bill, the Committee recommended that the Members might be permitted to move for leave to introduce the Bill.

(2) The Constitution (Amendment) Bill, 1971 (*Amendment of Article 324*) by Shri Shyamnandan Mishra.

The Bill sought to amend article 324 of the Constitution with a view to provide that (i) no statutory rule is brought into force by the Election Commission unless it has received the prior assent of both the Houses of Parliament, and (ii) to prohibit the appointment of Chief Election Commissioner or the Election Commissioner under the Union or a State or private employment after his retirement from the Commission.

After considering all aspects of the Bill, the Committee recommended that the Member might be permitted to move for leave to introduce the Bill.

Recommendations

9. The Committee recommended that—

- (i) the allocation of time to resolutions, as shown in paragraph 4 above be agreed to by the House;
- (ii) the classification and allocation of time to Bills by the Committee as shown in the Appendix be agreed to by the House;
- (iii) Dr. Karni Singh, Maharaja Martand Singh, Sarvashriatesinghrao and Shyamnandan Mishra be permitted to move for leave to introduce their Constitution (Amendment) Bills.

NEW DELHI:

June 1, 1971
Jyaiṣṭha 11, 1893 (Saka)

G. G. WELL,

Chairman,
Committee on Private Members' Bills
and Resolutions.

APPENDIX

S. No.	Name of the Bill and the Member-in-charge	Bill No.	Category allotted	Time allotted by the Committee
1	The Constitution (Amendment) Bill, 1971 (<i>Amendment of articles 120, 210, 343, etc.</i>) by Shri Murasoli Maran.	4 of 1971	B	2 hours
2	The Constitution (Amendment) Bill, 1971 (<i>Amendment of articles 120, 210 and part XVII</i>) by Shri Murasoli Maran.	2 of 1971	B	2 hours
3	The Constitution (Amendment) Bill, 1971 (<i>Amendment of article 368</i>) by Shri Chintamani Panigrahi.	11 of 1971	B	2 hours
4	The Companies (Amendment) Bill, 1971 (<i>Insertion of new sections 224A, 224B and 224C</i>) by Shri Chintamani Panigrahi.	8 of 1971	B	1 hour
5	The Constitution (Amendment) Bill, 1971 (<i>Insertion of new article 16A</i>) by Dr. Karni Singh.	13 of 1971	B	2 hours*
6	The Constitution (Amendment) Bill, 1971 (<i>Insertion of new articles 23A and 23B</i>) by Dr. Karni Singh.	12 of 1971	B	2 hours*
7	The Constitution (Amendment) Bill, 1971 (<i>Amendment of article 335</i>) by Shri S. M. Siddayya.	14 of 1971	B	2 hours*
8	The Constitution (Amendment) Bill, 1971 (<i>Amendment of article 338</i>) by Shri S. M. Siddayya.	15 of 1971	B	1 hour
9	The Constitution (Amendment) Bill, 1971 (<i>Insertion of new article 330A and amendment of article 332, etc.</i>) by Shri S. M. Siddayya.	16 of 1971	B	1 hour
10	The Civil Aviation (Licensing) Bill, 1971 by Shri S. C. Samanta.	20 of 1971	B	1½ hours*
11	The Parliament Library Bill, 1971 by Shri S. C. Samanta.	19 of 1971	B	1 hour
12	The Companies (Amendment) Bill, 1971 (<i>Insertion of new section 43B and amendment of sections 224, 237, etc.</i>) by Shri S. C. Samanta.	17 of 1971	B	1½ hours*
13	The Gift-tax (Amendment) Bill, 1971 (<i>Amendment of sections 22, 23, etc.</i>) by Shri S. C. Samanta.	18 of 1971	B	1½ hours*
14	The Legal Assistance Bill, 1971 by Dr. Karni Singh.	31 of 1971	B	1½ hours
15	The Abolition of Capital Punishment Bill, 1971 by Shri N. K. Sanghi.	34 of 1971	B	2 hours
16	The Constitution (Amendment) Bill, 1971 (<i>Amendment of article 368</i>) by Prof. Madhu Dandavate.	32 of 1971	B	
17	The Constitution (Amendment) Bill, 1971 (<i>Omission of article 314</i>) by Shri Chintamani Panigrahi.	10 of 1971	B	

Sl. No.	Name of the Bill and the Member-in-charge	Bill No.	Category	Time allotted by the Committee
18	The Constitution (Amendment) Bill, 1971 (<i>Omission of articles 291 and 362 and amendment of article 366</i>) by Shri Chintamani Panigrahi.	9 of 1971	B	2 hours
19	The Health (Periodical Medical Check-up of Members of Parliament) Bill, 1971 by Shri Yamuna Prasad Mandal.	6 of 1971	B	1½ hours
20	The Health (Periodical Medical Check-up of President and Prime Minister of India) Bill, 1971 by Shri Yamuna Prasad Mandal.	7 of 1971	B	1½ hours
21	The Constitution (Amendment) Bill, 1971 (<i>Amendment of Eighth Schedule</i>) by Shri Yamuna Prasad Mandal.	5 of 1971	B	1 hour
22	The Pension and other Amenities for the ex-Members of Parliament Bill, 1971 by Shri Yamuna Prasad Mandal.	24 of 1971	B	1½ hours
23	The Constitution (Amendment) Bill, 1971 (<i>Amendment of Eighth Schedule</i>) by Shri Bhogendra Jha.	21 of 1971	B	1 hour
24	The Constitution (Amendment) Bill, 1971 (<i>Amendment of Part III</i>) by Shri Bhogendra Jha.	25 of 1971	B	1½ hours
25	The Constitution (Amendment) Bill, 1971 (<i>Amendment of Part IV</i>) by Shri Bhogendra Jha.	23 of 1971	B	2 hours
26	The Salaries and Allowances of Members of Parliament (Amendment) Bill, 1971 (<i>Insertion of new section 8A</i>) by Shri Panna Lal Barupal.	36 of 1971	B	2 hours
27	The Constitution (Amendment) Bill, 1971 (<i>Amendment of Seventh Schedule</i>) by Shri S.C. Samanta.	45 of 1971	B	2 hours
28	The Child Marriage Restraint (Amendment) Bill, 1971 (<i>Amendment of sections 2 and 3</i>) by Shri S.C. Samanta.	46 of 1971	B	1½ hours
29	The Indian Penal Code (Amendment) Bill, 1971 (<i>Amendment of section 309</i>) by Shri S.C. Samanta.	47 of 1971	B	1½ hours
30	The Constitution (Amendment) Bill, 1971 (<i>Amendment of article 240 and First Schedule</i>) by Shri K. Daschowdhyur.	49 of 1971	B	1 hour
	Constitution (Amendment) Bill, 1971 (<i>Insertion of new article 371</i>) by Shri S. M. Siddayya.	53 of 1971	B	2 hours
	Constitution (Amendment) Bill, 1971 (<i>Amendment of 7 articles</i>) by Shri S. M. Siddayya.	44 of 1971	B	1 hour
	Convention of Conversion by Shri Isanathrao.			

Sl. No.	Name of the Bill and the Member-in-charge	Bill No.	Category allotted	Time allo- tted by the Committee
34	The Hindu Succession (Amendment) Bill, 1971 (<i>Insertion of new section 24A</i>) by Shri Jagannathrao Joshi.	52 of 1971	B	2 hours
35	The Representation of the People (Amendment) Bill, 1971 (<i>Insertion of new section 7A</i>) by Shri Jagannathrao Joshi.	58 of 1971	B	1½ hours
36	The Constitution (Amendment) Bill, 1971 (<i>Amendment of article 39</i>) by Shri Bishwanath Jhunjhunwala.	59 of 1971	B	1 hour
37	The Constitution (Amendment) Bill, 1971 (<i>Amendment of articles 330 and 332</i>) by Shri Hukam Chand Kachwai.	56 of 1971	B	2 hours
38	The Constitution (Amendment) Bill, 1971 (<i>Amendment of article 348</i>) by Shri Hukam Chand Kachwai.	62 of 1971	B	1½ hours
39	The Constitution (Amendment) Bill, 1971 (<i>Amendment of Seventh Schedule</i>) by Shri Hukam Chand Kachwai.	61 of 1971	B	1½ hours
40	The Constitution (Amendment) Bill, 1971 (<i>Substitution of article 43</i>) by Shri Bharat Singh Chauhan.	51 of 1971	B	2 hours
41	The Prevention of Cow Slaughter Bill, 1971 by Shri Bharat Singh Chauhan.	60 of 1971	B	2 hours
42	The Representation of the People (Amendment) Bill, 1971 (<i>Amendment of sections 123, 169 and insertion of section 125A</i>) by Shri Atal Bihari Vajpayee.	54 of 1971	B	2 hours